BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 134 of 2025 (SZ)

IN THE MATTER OF

Raghu Rangaswamy **..... Applicant**

Versus

The State of Karnataka & Others **... Respondents**

AFFIDAVIT ON BEHALF OF R 7 - KARNATAKA STATE POLLUTION CONTROL BOARD

P A P E R B O O K

[PLEASE SEE INSIDE FOR INDEX]

DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

INDEX

Sl. No.	Particulars	Page Nos.
1.	**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7 KARNATAKA STATE POLLUTION CONTROL BOARD**	1 - 3
2.	**ANNEXURE R - 1** **True copy of KSPCB letter to KIADB dated 28.04.2025 together with English translation**	4 - 8
3.	**ANNEXURE R - 2** **True copy of KIADB letter dated 12.05.2025 together with English translation**	9 - 12
4.	**ANNEXURE R - 3** **True copy of KSPCB letter to KIADB dated 20.05.2025**	13 - 18

PLACE: BENGALURU

DATE: 05/09/2026

THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 134 of 2025 (SZ)

IN THE MATTER OF

Raghu Rangaswamy ..... **Applicant**

Versus

The State of Karnataka & Others ... **Respondents**

AFFIDAVIT ON BEHALF OF R 7 - KARNATAKA STATE POLLUTION CONTROL BOARD

I, Shri. K. V. Shivakumar, aged about 52 years, son of Shri. Late R. Veeranna , presently working as the Environmental Officer, Karnataka State Pollution Control Board (the "**KSPCB**"), Regional Office Dodddaballapura,do hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit on behalf of the KSPCB. I am familiar with the facts and circumstances about the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and hence depose as set forth below:

NOTARY S.CHANDRASHEKAR M.A.,B.Ed.,LL.B., Area Dodaballpur Regd. No. 21839 Expiry Dt : 16-03-2030 GOVT. OF INDIA

No. of Correction Nil

1. It is respectfully submitted that the Applicant has primarily alleged that there is a violation of applicable project zoning and buffer zone guidelines about lakes and tanks, while the subject-matter project is being implemented. It is submitted that the subject-matter project is being implemented by the Karnataka State Industrial Development Board ("KIADB"). KSPCB has also been impleaded as a party respondent to the above proceedings, i.e., together with the project-proponent, KIADB and other respondents,although the Applicant has not raised any issues pertaining to water pollution of the mentioned lake, tank or related issues.

2. It is submitted that, having taken note of the complaints in the present Application, KSPCB, nonetheless, sent a communication to the KIADB on 28.04.2025, asking them for information about the maintenance of the buffer zone around the subject-matter lake and tank. KIADB addressed a letter dated 12.05.2025 informing KSPCB that the subject-matter project has not yet been handed over to the engineering department for project implementation and that the subject-matter project is currently only at the stage of preparation of the Detailed Project Report ("**DPR**"). It was further stated that buffer zone guidelines and other applicable rules and regulations will be adhered to at the time of completion of the DPR. Taking note of the current stage of the project as indicated by KIADB, KSPCB additionally sent a letter dated 20.05.2025, to the KIADB, specifically requiring them to adhere to, amongst other rules and

NOTARY S. CHANDRASHEKAR M.A., B.Ed., LL.B., Area Doddaballpur Regd. No. 21839 GOVT. OF INDIA

No. of Correction

regulations, the Government Notification No. FEE 106 EPC 2021 (i& ii) dated 10/12/2021, while finalizing the DPR and implementation of the project, to ensure that buffer zone guidelines are complied with. A copy of the KSPCB letter to KIADB, dated 28.04.2025, together with English translation, is attached herewith as **ANNEXURE A**; a copy of the KIADB letter to KSPCB, dated 12.05.2025, together with English translation, is annexed herewith as **ANNEXURE B**; and a copy of the KSPCB letter to KIADB, dated 20.05.2025, together with English translation, is annexed herewith as **ANNEXURE C**.

3. KSPCB would be obliged to provide any additional information that may be required by this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified on this 17th day of December, 2025, at Bangalore, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

DEPONENT

NOTARY
S.CHANDRASHEKAR
M.A.,B.Ed.,LL.B.,
Area Dodaballpur
Regd. No. 21839
Expiry Dt: 16-03-2030
GOVT. OF INDIA

No. of Correction Nil

SWORN TO BEFORE ME
18/12/25
S. CHANDRASHEKAR, M.A., B.Ed., LLB.
ADVOCATE & NOTARY PUBLIC
Govt. of India
Thimmasandra Village, Rajaghatta Post,
Kasaba Hobli, Doddaballapur Taluk,
Bangalore Rural, KARNATAKA-561 203.

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ದೊಡ್ಡಬಳ್ಳಾಪುರ/2025-26/73 ದಿನಾಂಕ: 28 APR 2025

ANNEXURE - A 4

ಇವರಿಗೆ,
ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ-03
ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಭಿವೃದ್ಧಿ ಮಂಡಳಿ
ಮಹರ್ಷಿ ಅರವಿಂದ್ ಭವನ, 14/3,
1ನೇ ಮಹಡಿ, ನೃಪತುಂಗ ರಸ್ತೆ,
ಬೆಂಗಳೂರು-560001.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ಇವರು ಸಲ್ಲಿಸಿರುವ ದೂರು ಅರ್ಜಿಯ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ:- ಕೇಂದ್ರ ಕಛೇರಿ ಇ-ಮೇಲ್ ದಿನಾಂಕ 19.04.2025.

****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ರವರ ದೂರಿನಲ್ಲಿ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯವರು ದೂರಿನನ್ವಯ ದೊಡ್ಡಬಳ್ಳಾಪುರ ದಿಂದ ದಾಬಸ್ ಪೇಟೆ ಮುಖ್ಯ ರಸ್ತೆಗೆ ಸಂಪರ್ಕಿಸುವ ಗೋರಟಾ ಗ್ರಾಮದ 12-17 ½ ಎಕರೆ ಭೂಮಿಯನ್ನು ಲಿಂಕ್ ರಸ್ತೆಯ ಹುಲ್ಲಿಕುಂಟೆ ಗ್ರಾಮ, ದೊಡ್ಡಬಳ್ಳಾಪುರ ತಾಲ್ಲೂಕು ಹತ್ತಿರ ದಿನಾಂಕ 30.12.2024 ರಂದು ಕೆ.ಐ.ಎ.ಡಿ ಕಾಯ್ದೆ ಕಲಂ 28 (4)ರಡಿ ಭೂಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುವ ಭೂ-ಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಭ್ರಷ್ಟಚಾರ ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆ, ಭೂ-ಸ್ವಾದೀನ ಪ್ರಕ್ರಿಯೆಯ ಕಾರ್ಯ ವಿಧಾನದ ಉಲ್ಲಂಘನೆ ಆಗಿರುವುದಾಗಿ ಆರೋಪಿಸಿರುತ್ತಾರೆ.

ಭೂಸ್ವಾಧೀನ ಪ್ರದೇಶದ ಹತ್ತಿರದಲ್ಲಿ ಸರ್ವೆ ನಂ.221 ಮತ್ತು 184ರಲ್ಲಿ ನೀರಿನ ಟ್ಯಾಂಕುಗಳಿದ್ದು ಮತ್ತು ಸರ್ವೆ ನಂ.13 ಹುಳಕುಂಟೆ ಹಳ್ಳಿಯಲ್ಲಿ ಕೆರೆ ಇದ್ದು, ಬಫರನ್ನು ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು, ಮೇಲ್ಕಂಡ ದೂರಿನ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ನೀಡುವಂತೆ, ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿಯನ್ನು ಪಡಿಸಲು ಪರಿಸರ ಆಘಾತ ಅಧಿಸೂಚನೆಯ 2006ರನ್ವಯ ಅದರ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ವಿಧಿಸಿರುವ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ಸೂಚಿಸಲಾಗಿದೆ. ತಾವು ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿದೆ. (ದೂರಿನ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿದೆ)

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಪ್ರತಿಯನ್ನು:- 1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕೆರೆ ಮತ್ತು ಮೂಲಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ, ಅರ್ಬನ್ ಇಕೋ ಪಾರ್ಕ್, ಪೀಣ್ಯ ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಶ್ರೀ ರಘು ರಂಗಸ್ಥಾಮಿ, ನಂ.31, ವೆಂಕಟಲಕ್ಷ್ಮೀ ನಿಲಯ, 3ನೇ ಅಡ್ಡರಸ್ತೆ, 4ನೇ ಮುಖ್ಯರಸ್ತೆ, ಸಹಕಾರ ನಗರ, ಬೆಂಗಳೂರು-560027.

28/04/2025
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

ತಯಾರಿಸಲಾಗುತ್ತಿದ್ದು, ಸದರಿ ಭೂಪ್ರದೇಶವನ್ನು ಅಭಿಯಂತರರ ವಿಭಾಗಕ್ಕೆ ಹಸ್ತಾಂತರ ಮಾಡಿರುವುದಿಲ್ಲ. ಹೆಚ್ಚುವರಿ ಮಾಹಿತಿಯನ್ನು ವಿಶೇಷ ಭೂಸ್ವಾದೀನಾಧಿಕಾರಿಗಳು, ಕೆಐಎಡಿಬಿ ಯವರಿಂದ ಪಡೆಯುವುದು ಹಾಗು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ನಿಯಮಗಳನ್ನು **DPR** ತಯಾರಿಕೆ ಮಾಡುವ ಸಮಯದಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಾಗುವುದು ಎಂಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಪತ್ರದ ಮೂಲಕ ತಿಳಿಸಿರುತ್ತೀರಿ" ಅದರಂತೆ ತಮಗೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿಗಾಗಿ ಭೂಸ್ವಾದೀನ ಮಾಡುತ್ತಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಜಲಮೂಲಗಳು (River and Lake) ಇದ್ದಲ್ಲಿ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ No.FEE 106 EPC 2021(i & ii) ದಿನಾಂಕ 10.12.2021ರ ಪ್ರಕಾರ ಬಫರನ್ನು ಕಾಯ್ದಿರಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿದೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ).

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಪ್ರತಿಯನ್ನು:- 1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕೆರೆ ಮತ್ತು ಮೂಲಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ವಿಶೇಷ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಭೂಸ್ವಾದೀನ ವಿಭಾಗ, ಕೆಐಎಡಿಬಿ ರವರಿಗೆ ಪತ್ರವನ್ನು ಬರೆಯುವಂತೆ ವಿನಯ ಪೂರ್ವಕವಾಗಿ ಕೋರಲಾಗಿದೆ.

2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ, ಅರ್ಬನ್ ಇಕೋ ಪಾರ್ಕ್, ಪೀಣ್ಯ ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.

3. ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ನಂ.31, ವೆಂಕಟಲಕ್ಷ್ಮೀ ನಿಲಯ, 3ನೇ ಅಡ್ಡರಸ್ತೆ, 4ನೇ ಮುಖ್ಯರಸ್ತೆ, ಎಸ್.ಆರ್ ನಗರ, ಬೆಂಗಳೂರು-560027 ಇವರ ಮಾಹಿತಿಗಾಗಿ.

4. ಕಛೇರಿ ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

Translated Copy 6

Regional Office-Doddaballapura,
Karnataka State Pollution Control Board,
Urban Eco-Park,
100 feet road, 3rd Stage, Peenya Industrial Area,
Bangalore-560058.
Tel: 080-28396000
Email: dbpura@kspcb.gov.in

No. PCB/RO-Doddaballapura/2025-26/73 Date: 28 Apr 2025

To,

The Development Officer-03,

Karnataka Industrial Areas Development Board

Maharshi Aravind Bhavan, 14/3,

1st Floor, Nrupathunga Road,

Bangalore-560001.

Sir,

Sub: Regarding the complaint of Sri. Raghu Rangaswamy, Bangalore

Ref: Head Office email dated: 19.04.2025.

In connection with the above-cited subject, Sri. Raghu Rangaswamy, Bangalore in his complaint has alleged that there has been violation of violation of Prohibition of Corruption Rules, violation in mode of action to be followed in land

acquisition regarding land acquired under Section 28(4) of KAIDB Act, dated: 30.12.2024, near Doddaballapura Taluk, Link Road Hulikunte Village, about land measuring 12- 17½ of Goraghatta Village connecting to Dabaspet Main Road

That there are water tanks in Sy. No.221 and 184 near the lands being acquired and there is a lake at Hulikunte Village, in Sy. No.13, wherein the buffer has been violated and has been instructed to comply with the rules of the Karnataka State Pollution Control Board. It is hereby informed to submit the action taken in this regard. (Copy of complaint is enclosed).

Yours faithfully,
Sd/-
Environment Officer
Regional Office, Doddaballapur

Copy to:

1) Senior Environment Officer, Lake and Infrastructure Development Section, Head Office, Bangalore, for information and further action.

8

2) Senior Environment Officer, Bangalore North, Urban Eco-Park, Peenya, Bangalore, for information and further action.

3) Sri. Raghu Rangaswamy, No.31, Mahalakshmi Nilaya, 3rd Cross, 4th Main, Sahakaranagar, Bangalore-560027.

Sd/-
Environment Officer,
Regional Office,
Doddaballapura

9

... ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧೀನ ಸಂಸ್ಥೆ)

ನಂ. 14/3, 1ನೇ ಮಹಡಿ, ಮಹರ್ಷಿ ಅರವಿಂದ ಭವನ, ನೃಪತುಂಗ ರಸ್ತೆ, ಬೆಂಗಳೂರು – 560 001,
ದೂರವಾಣಿ : 080–2222 3058 / 4151 1412
ವೆಬ್‌ಸೈಟ್ : www.kiadb.in ಇ–ಮೇಲ್ : do3kiadb.in

ಸಂಖ್ಯೆ: ಕ.ಕೈ.ಪ್ರ.ಅ.ಮಂ/ಕಾಅ–3/ 334 /2025–26 ದಿನಾಂಕ: 12–05–2025

ANNEXURE - B

ಗೆ,
ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಅರ್ಬನ್ ಇಕೋ–ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು–560058.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಶ್ರೀ.ರಘ ರಂಗಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ಇವರು ಸಲ್ಲಿಸಿರುವ ದೂರು ಅರ್ಜಿಯ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಪ್ರಾ.ಕ–ದೊಡ್ಡಬಳ್ಳಾಪುರ/2025–26/73 ದಿನಾಂಕ:28–04–2025

****

ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಶ್ರೀ.ರಘ ರಂಗಸ್ವಾಮಿ., ಬೆಂಗಳೂರು ರವರ ದೂರಿನನ್ವಯ, ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆ, ದೊಡ್ಡಬಳ್ಳಾಪುರ ದಿಂದ ದಾಬಸ್‌ಪೇಟೆ ಮುಖ್ಯ ರಸ್ತೆಗೆ ಸಂಪರ್ಕಿಸುವ ಗೋರಘಟ್ಟ ಗ್ರಾಮದ 12–17 1/2 ಎಕರೆ ಭೂಮಿಯನ್ನು ಲಿಂಕ್ ರಸ್ತೆಯ ಹುಲಿಕುಂಟೆ ಗ್ರಾಮ, ದೊಡ್ಡಬಳ್ಳಾಪುರ ತಾಲ್ಲೂಕು ಹತ್ತಿರ ದಿನಾಂಕ: 30.12.2024 ರಂದು ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಕಾಯ್ದೆ ಕಲಂ 28(4) ರಡಿ ಭೂಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುವ ಭೂ–ಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಭ್ರಷ್ಟಚಾರ ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆ, ಭೂ–ಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯ ಕಾರ್ಯ ವಿಧಾನದ ಉಲ್ಲಂಘನೆ ಆಗಿರುವುದಾಗಿ ಆರೋಪಿಸಿರುತ್ತಾರೆ.

ಭೂಸ್ವಾಧೀನ ಪ್ರದೇಶದ ಹತ್ತಿರಲ್ಲಿ ಸರ್ವೆ.ನಂ.221 ಮತ್ತು 184 ರಲ್ಲಿ ನೀರಿನ ಟ್ಯಾಂಕುಗಳಿದ್ದು ಮತ್ತು ಸರ್ವೆ.ನಂ.13 ಹುಲಿಕುಂಟೆ ಹಳ್ಳಿಯಲ್ಲಿ ಕೆರೆ ಇದ್ದು, ಬಫರನ್ನು ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದಾಗಿ ತಿಳಿಸುತ್ತಾ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿಯ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಪರಿಶೀಲಿಸಲಾಗಿ, ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆಯಲ್ಲಿ ಬರುವ ನೆಲಮಂಗಲ ಹಾಗೂ ದೊಡ್ಡಬಳ್ಳಾಪುರ ಗ್ರಾಮದ ವಿವಿಧ ಸರ್ವೇ ನಂಬರುಗಳಲ್ಲಿ ಉದ್ದೇಶಿತ KWIN CITY ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮಂಡಳಿಯ ವತಿಯಿಂದ 5400.00 ಎಕರೆ ಪ್ರದೇಶವನ್ನು ವಿವಿಧ ಹಂತಗಳಲ್ಲಿ ಭೂಸ್ವಾಧೀನಪಡಿಸಿಕೊಳ್ಳಲಗುತ್ತಿದೆ. ಪ್ರಸ್ತುತವಾಗಿ, 2000.00 ಎಕರೆಗೆ ಪ್ರದೇಶದ ಅಭಿವೃದ್ಧಿಗಾಗಿ DPR ತಯಾರಿಸಲಾಗುತ್ತಿದ್ದು, ಸದರಿ ಭೂಪ್ರದೇಶವನ್ನು ಅಭಿಯಂತರರ ವಿಭಾಗಕ್ಕೆ ಹಸ್ತಾಂತರ ಮಾಡಿರುವುದಿಲ್ಲ. ಹೆಚ್ಚುವರಿ ಮಾಹಿತಿಯನ್ನು ವಿಶೇಷ ಭೂಸ್ವಾಧೀನಾಧಿಕಾರಿಗಳು, ಕೆಐಎಡಿಬಿ, ರವರಿಂದ ಪಡೆಯುವುದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ನಿಯಮಗಳನ್ನು DPR ತಯಾರಿಕೆ ಮಾಡುವ ಸಮಯದಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗುವುದು ಎಂಬ ಮಾಹಿತಿಯನ್ನು ತಿಳಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು–3
ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ, ವಲಯ ಕಛೇರಿ,
ಬೆಂಗಳೂರು.

Regional Office -Doddaballapura
No. 321
Date 16/5/2025
BANGALORE
560 058
Karnataka State Pollution Control Board

16/05/25
noted Sir

Translated Copy

10

Karnataka Industrial Areas Development Board
(An undertaking of the Government of Karnataka)
No.14/3, 1st Floor, Maharshi Aravind Bhavana, Nrupathunga Road, Bangalore-560001
Tel: 080-2222 3058/4151 1412
Website: www.kiadb.in Email: do3kiadb.in

No. KIADB/LD-3/334/2025-26 Date: 12-05-2025

To,
The Environment Officer,
Regional Office, Doddaballapura,
Karnataka State Pollution Control Board,
Urban Eco-Park,
100 ft road, 3rd Stage, Peenya Industrial Area,
Bangalore-560058.

Sir,

Sub: Regarding the complaint petition filed by Sri.Raghu Rangaswamy, Bangalore.
Ref: Your office letter no. PCB/RO-Doddaballapura/ 2025-26/73, dated: 28.04.2025.

****

In the letter under reference above, as per the complaint petition of Sri. Raghu Rangaswamy, Bangalore, has alleged that there has been a violation of the Prohibition of Corruption

Rules, violation in the mode of action to be followed in land acquisition regarding land acquired under Section 28(4) of the KIADB Act, dated 30.12.2024, near Doddaballapura Taluk, Link Road Hulikunte Village, about land measuring 12- 17½ of Goraghatta Village connecting to Dabaspet Main Road, from Doddaballapura, Bangalore Rural District.

That there are water tanks in Sy. No.221 and 184 near the lands being acquired and there is a lake at Hulikunte Village, in Sy. No.13 wherein the buffer has been violated and has been instructed to comply with the rules of the Karnataka State Pollution Control Board.

Upon examination, an extent of 54000.00 acres of area is being acquired at various stages by the Board for the proposed formation of KWN City Industrial Area on the proposed various survey numbers of Doddaballapur and Nelamangala Village coming within the Bangalore Rural District. At present, DPR is being prepared for the development of an extent of 2000.00

acres. The said land area has not been handed over for engineering section. Additional information may be obtained from the Land Acquisition Officer, KIADB.

This is to inform that the rules of the Karnataka State Pollution Control Board will be implemented at the time of preparing the DPR.

Yours faithfully,
Sd/-
Executive Engineer-3,
KIADB, Zonal Office,
Bangalore.

Regional Office
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀಣ್ಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ದೊಡ್ಡಬಳ್ಳಾಪುರ/2025-26/ 122 ದಿನಾಂಕ: 20 MAY 2025

13

ANNEXURE - C

ಇವರಿಗೆ,

ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ-03
ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಭಿವೃದ್ಧಿ ಮಂಡಳ
ಮಹರ್ಷಿ ಅರವಿಂದ್ ಭವನ, 14/3,
1ನೇ ಮಹಡಿ, ನೃಪತುಂಗ ರಸ್ತೆ,
ಬೆಂಗಳೂರು-560001.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ಇವರು ಸಲ್ಲಿಸಿರುವ ದೂರು ಅರ್ಜಿಯ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- 1. ಕೇಂದ್ರ ಕಛೇರಿ ಇ-ಮೇಲ್ ದಿನಾಂಕ 19.04.2025.
2. ಈ ಕಛೇರಿಯಿಂದ ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಯವರಿಗೆ ಪತ್ರ ಬರೆದ ದಿನಾಂಕ 28.04.2025
3. ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಯವರಿಗೆ ಬರೆದ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಅರ್ಜಿದಾರರಿಗೆ ರವಾನಿಸಿದ ದಿನಾಂಕ 28.04.2025 (ಅಂಚೆ ಪತ್ರವು ಸ್ವೀಕೃತವಾಗದೇ ಈ ಕಛೇರಿಗೆ ಮರಳ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 14.05.2025)
4. ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಯವರು ಈ ಕಛೇರಿ ಪತ್ರಕ್ಕೆ ಪ್ರತ್ಯುತ್ತರ ಬರೆದ ದಿನಾಂಕ 12.05.2025. (ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ 16.05.2025)

****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ರವರ ದೂರಿನಲ್ಲಿ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯವರು ದೂರಿನನ್ವಯ ದೊಡ್ಡಬಳ್ಳಾಪುರ ದಿಂದ ದಾಬಸ್ ಪೇಟೆ ಮುಖ್ಯ ರಸ್ತೆಗೆ ಸಂಪರ್ಕಿಸುವ ಗೋರಟಾ ಗ್ರಾಮದ 12-17 ½ ಎಕರೆ ಭೂಮಿಯನ್ನು ಲಿಂಕ್ ರಸ್ತೆಯ ಹುಲ್ಲಿಕುಂಟೆ ಗ್ರಾಮ, ದೊಡ್ಡಬಳ್ಳಾಪುರ ತಾಲ್ಲೂಕು ಹತ್ತಿರ ದಿನಾಂಕ 30.12.2024 ರಂದು ಕೆ.ಐ.ಎ.ಡಿ ಕಾಯ್ದೆ ಕಲಂ 28 (4)ರಡಿ ಭೂಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುವ ಭೂ-ಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಭ್ರಷ್ಟಚಾರ ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆ, ಭೂ-ಸ್ವಾದೀನ ಪ್ರಕ್ರಿಯೆಯ ಕಾರ್ಯ ವಿಧಾನದ ಉಲ್ಲಂಘನೆ ಆಗಿರುವುದಾಗಿ ಆರೋಪಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಭೂಸ್ವಾಧೀನ ಪ್ರದೇಶದ ಹತ್ತಿರದಲ್ಲಿ ಸರ್ವೆ ನಂ.221 ಮತ್ತು 184ರಲ್ಲಿ ನೀರಿನ ಟ್ಯಾಂಕುಗಳದ್ದು ಮತ್ತು ಸರ್ವೆ ನಂ.13 ಹುಳಕುಂಟೆ ಹಳ್ಳಿಯಲ್ಲಿ ಕೆರೆ ಇದ್ದು, ಬಫರನ್ನು ಉಲ್ಲಂಘನೆಯಾಗಿದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಮೇಲ್ಕಂಡ ದೂರಿನ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ನೀಡುವಂತೆ. ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿಯನ್ನು ಪಡಿಸಲು ಪರಿಸರ ಆಘಾತ ಅಧಿಸೂಚನೆಯ 2006ರನ್ವಯ ಅದರ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ವಿಧಿಸಿರುವ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ಸೂಚಿಸಲಾಗಿತ್ತು ಹಾಗೂ ಇದರ ಸಂಬಂಧವಾಗಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಮಂಡಳಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿತ್ತು.

ಮುಂದುವರೆದಂತೆ, ಉಲ್ಲೇಖ (4)ರ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ *"ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆಯಲ್ಲಿ ಬರುವ ನೆಲಮಂಗಳ ಹಾಗೂ ದೊಡ್ಡಬಳ್ಳಾಪುರ ಗ್ರಾಮದ ವಿವಿಧ ಸರ್ವೆ ನಂಬರುಗಳಲ್ಲಿ ಉದ್ದೇಶಿತ KWIN CITY ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮಂಡಳಿಯ ವತಿಯಿಂದ 5400.00 ಎಕರೆ ಪ್ರದೇಶವನ್ನು ವಿವಿಧ ಹಂತಗಳಲ್ಲಿ ಭೂಸ್ವಾಧೀನಪಡಿಸಿಕೊಳ್ಳಲಾಗುತ್ತಿದೆ. ಪ್ರಸ್ತುತವಾಗಿ 2000.00 ಎಕರೆಗೆ ಪ್ರದೇಶದ ಅಭಿವೃದ್ಧಿಗಾಗಿ DPR*

o/c.

ತಯಾರಿಸಲಾಗುತ್ತಿದ್ದು, ಸದರಿ ಭೂಪ್ರದೇಶವನ್ನು ಅಭಿಯಂತರರ ವಿಭಾಗಕ್ಕೆ ಹಸ್ತಾಂತರ ಮಾಡಿರುವುದಿಲ್ಲ. ಹೆಚ್ಚುವರಿ ಮಾಹಿತಿಯನ್ನು ವಿಶೇಷ ಭೂಸ್ವಾದೀನಾಧಿಕಾರಿಗಳು, ಕೆಐಎಡಿಬಿ ಯವರಿಂದ ಪಡೆಯುವುದು ಹಾಗು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ನಿಯಮಗಳನ್ನು **DPR** ತಯಾರಿಕೆ ಮಾಡುವ ಸಮಯದಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಾಗುವುದು ಎಂಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಪತ್ರದ ಮೂಲಕ ತಿಳಿಸಿರುತ್ತೀರಿ" ಅದರಂತೆ ತಮಗೆ ಈ ಮೂಲಕ ತಿಳಸುವುದೇನೆಂದರೆ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿಗಾಗಿ ಭೂಸ್ವಾದೀನ ಮಾಡುತ್ತಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಜಲಮೂಲಗಳು (River and Lake) ಇದ್ದಲ್ಲಿ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ No.FEE 106 EPC 2021(i & ii) ದಿನಾಂಕ 10.12.2021ರ ಪ್ರಕಾರ ಬಫರನ್ನು ಕಾಯ್ದಿರಿಸುವಂತೆ ತಿಳಸಲಾಗಿದೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ).

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಪ್ರತಿಯನ್ನು:- 1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕೆರೆ ಮತ್ತು ಮೂಲಸೌಕರ್ಯ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ವಿಶೇಷ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಭೂಸ್ವಾದೀನ ವಿಭಾಗ, ಕೆಐಎಡಿಬಿ ರವರಿಗೆ ಪತ್ರವನ್ನು ಬರೆಯುವಂತೆ ವಿನಯ ಪೂರ್ವಕವಾಗಿ ಕೋರಲಾಗಿದೆ.

2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ, ಅರ್ಬನ್ ಇಕೋ ಪಾರ್ಕ್, ಪೀಣ್ಯ ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.

3. ಶ್ರೀ ರಘು ರಂಗಸ್ವಾಮಿ, ನಂ.31, ವೆಂಕಟಲಕ್ಷ್ಮೀ ನಿಲಯ, 3ನೇ ಅಡ್ಡರಸ್ತೆ, 4ನೇ ಮುಖ್ಯರಸ್ತೆ, ಎಸ್.ಆರ್ ನಗರ, ಬೆಂಗಳೂರು-560027 ಇವರ ಮಾಹಿತಿಗಾಗಿ.

4. ಕಛೇರಿ ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ

Translated copy 15

15

Regional Office-Doddaballapura,
Karnataka State Pollution Control Board,
Urban Eco-Park,
100 feet road, 3rd Stage, Peenya Industrial Area,
Bangalore-560058.
Tel: 080-28396000
Email: dbpura@kspcb.gov.in

No. PCB/RO-Doddaballapura/2025-26/122 20 May 2025

To,
The Development Officer-03,
Karnataka Industrial Area Development Board
Maharshi Aravind Bhavan, 14/3,
1st Floor, Nrupathunga Road,
Bangalore-560001.

Sir,

Sub: Regarding the complaint petition filed by Sri.Raghu Rangaswamy, Bangalore.

Ref:
1. Head office email dated: 19.04.2025.
2. Letter written from this office addressed to KIADB, dated: 28.04.2025.
3. Date of forwarding the copy of the letter addressed to KIADB to Applicant dated: 28.04.2025 (Postal letter not received and returned to this office on 14.05.2025)
4. Reply letter of KIADB addressed to this office dated: 12.05.2025 (Received on 16.05.2025)

***

In connection with the above-cited subject, Sri. Raghu Rangaswamy, Bangalore in his complaint has alleged that there has been violation of Prohibition of Corruption Rules, violation in mode of action to be followed in land acquisition regarding land acquired under Section 28(4) of KAIDB Act, dated: 30.12.2024, near Doddaballapura Taluk, Link Road Hulikunte Village, about land measuring 12- 17½ of Goraghatta Village connecting to Dabaspet Main Road and also it is informed that there are water tanks in Sy. No.221 and 184 near the Acquired area and that there is a lake at Hulikunte Village in Sy. No.13 and there has been a violation of the buffer.

The above complaint was directed to comply with the provisions of the Environmental Impact Notification 2006 for the development of industrial areas and the rules imposed by the Karnataka State Pollution Control Board and to submit to the Board the action taken in this regard.

Further, in letter of reference (4), he stated that "5400.00 acres of land is being acquired by the Board in various stages for the development of the proposed KWIN CITY Industrial Area in various survey numbers of Nelamangala and Doddaballapura villages in Bangalore Rural District. At present, DPR is being prepared for the development of the area for 2000.00 acres, and the said land has not been handed over to the Engineers' Department. Additional information will be obtained from the Special Land Acquisition Officer, KIADB and the rules of the Karnataka State Pollution Control Board will be implemented in the area where land is being acquired for the development of the industrial area, as informed through his letter at the time of preparation of DPR.

Accordingly, if you have any of these water bodies (River and Lake), Government Notification No. FEE 106 EPC 2021 (i

& ii) dated 10.12.2021. According to the information, buffers have been reserved (copy attached).

Yours faithfully,
Sd/-
Environment Officer,
Regional Office, Doddaballapura

Copy to:

1. Senior Environment Officer, Lake and Infrastructure Development Section, Head Office, Bangalore, for information and to address a letter to the Special Deputy Commissioner, Land Acquisition Division, KIADB.
2. Senior Environment Officer, Bangalore North, Urban Eco-Park, Peenya, Bangalore, for information and further action.
3. Sri. Raghu Rangaswamy, No.31, Venkatalakshmi Nilaya, 3rd Cross, 4th Main, SR Nagar, Bangalore-560027, for information.
4. Office file.

Sd/-
Environment Officer,
Regional Office,
Doddaballapura.